

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

(2)

NEW BOMBAY BENCH

O.A. No. 3/91
Ex-AxxNo.

198

DATE OF DECISION 10.1.1991Shri P.S.Puri, PetitionerShri G.S.Walia Advocate for the Petitioner(s)

Versus

Union of India and others RespondentNone for the Respondents Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y.Priolkar, M(A)

The Hon'ble Mr. J.P.Sharma, (M/J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?



BEFORE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

(3)

Original Application No.3/91

Shri P.S.Puri,
C/o G.S.Walia, Advocate,
High Court, Office No.65
First Floor,
Prabhat Centre, Near Fire stn.
New Konkan Bhavan, New Bombay
PIN - 400614

.... Applicant

Vs.

Union of India
and others.

.... Respondents

CORAM : HON'BLE MEMBER Shri M.Y.Priolkar, M(A)

HON'BLE MEMBER SHRI J.P.Sharma, M(J)

Appearance :

Mr.G.S.Walia, Adv,
for the applicant

None for the respondents

ORAL JUDGMENT

DATED: 10.1.1991.

(PER : M.Y.PRIOLKAR, M(A)

Mr.G.S.Walia, learned advocate for the applicant, stated that he is now pressing only the alternative relief prayed under para 8 (b) of the application. viz, that the disciplinary proceeding initiated by the Respondents may be ordered to be finalised within a period of two months. He alleges that this charge sheet dated 28.11.1990 has been issued by the respondents only to frustrate this Tribunal's order dated 12.10.1990 for constituting a review DPC, as they do not wish to promote the applicant to the next higher post.

(W)

2. After taking into account the facts and circumstances of this case, we feel that the application can be closed by giving a direction, that the inquiry may be completed by the Respondent within a maximum period of Six months, as far as possible, from the receipt of a copy of this order.

3. With the above direction, the application is disposed of with no order as to costs. Needless to say, the applicant, if he is still aggrieved by the final order, he will be at liberty to approach his Tribunal again in accordance with law. The applicant should also co-operate with the Respondents so that the inquiry is completed within the stipulated period as mentioned above.

J. P. Sharma

(J. P. Sharma)
M(J)

M. Y. Priolkar

(M. Y. Priolkar)
M(A)